

Land Grabbing Case No. 02/2017

ORDER

01-12-2022

C.R. is put up.

Seen petition No. 2605/2022 filed by petitioner Ibrahim Ali stating inter alia that the disputes between the parties have been amicably settled outside the court with the intervention of their well-wishers and now the petitioner has no grievance or any claim at all against the Opposite parties. Therefore, petitioner prays to allow the petitioner to withdraw the case.

Having heard the learned counsel and in view of the amicable settlement arrived at between the parties and in view of the desire of the petitioner, case is disposed of on withdrawal.

Special Judge,
Sonitpur, Tezpur.